

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/6270/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
District & Sessions Judge,
Cachar, Silchar.

Dated Guwahati the th 17 July, 2023.

Sub: **Earned leave.**

Ref:- No. JCD.I/18(A)/23/4148 dated 07.07.2023.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for 6 days from 10.07.2023 to 15.07.2023 along with station leave permission from the evening of 07.07.2023 till the evening of 16.07.2023** (prefixing 08.07.2023 & 09.07.2023 while suffixing 16.07.2023). Further, you have been allowed to hand over charge to the Addl. District and Sessions Judge, Cachar, Silchar and in her absence to the next senior most Judicial officer at the station retrospectively.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/6271-6272/A, dated , 17-07-2023

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)